

**PUBLIC NOTICE**

[Pursuant section 75 of the LLP Act, 2008 and rule 37(2) of the LLP Rules, 2009]

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
No.7 A G T BUSINESS PARK, PHASE II, 1ST FLOOR, CIVIL AERODROME POST,  
COIMBATORE, TAMIL NADU, 641014

**Public Notice No. ROCCBE/LLP – Rule 37(2)/FORM 24/2021/3**

**Date: 17.09.2021**

**Reference:**


In the matter of striking off or removal of names of LLPs under section 75 of the LLP Act, 2008 and rule 37(1)(b) and rule 37(2) of the LLP Rules, 2009 in respect of:

SL .No	LLP Name	LLPIN	SRN
1	VAIDURYA INDIA LLP	AAL-7891	M22896849
2	BRITANNIA PIXELS INDIA LLP	AAJ-1531	M22740971
3	AMR ONELINK LLP	AAE-8570	M22637680
4	VIRUKSHA INFRA PROJECTS LLP	AAR-6509	M22115703
5	CODEWALT IT CONSULTING LLP	AAI-4089	M21749502

(1) Notice is hereby given that the Registrar of Companies had received applications in Form 24 from the above mentioned LLP's under section 75 of the LLP's Act, 2008 and rule 37(1)(b) of the LLP Rules, 2009 for removal of its/their name (s) from the register of LLP's either on the ground that not carrying on any business or operation for a period of one year or more and has made an application in Form 24 to the Register, with the consent of all partners of the LLP for strike off its name from the register.

(2) Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above mentioned LLP's from the Register of LLP's.

(3) Any person objecting to the proposed removal or striking off of name of the LLP's from the register of LLP's may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

  
C.S.GOVINDARAJAN  
REGISTRAR OF COMPANIES,  
TAMIL NADU, COIMBATORE